

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.7/2007**

**Friday this the 2nd day of March, 2007.**

**CORAM:**

**HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

P.Sukumaran Nair,  
Shunting Master/II,  
Southern Railway, Irimpanam  
on Supernumerary Post at Trichur,  
residing at Vattaparambil,  
Mannuthy Post,  
Trichur – 680 651. Applicant

**(By Advocate Shri M.P.Varkey)**

**Vs.**

1. Union of India, represented by  
General Manager, Southern Railway,  
Chennai-600003.
2. Chief Personnel Officer,  
Southern Railway, Chennai-600003.
3. Senior Divisional Personnel Officer,  
Southern Railway, Trivandrum-695014.
4. Medical Superintendent,  
Southern Railway, Trivandrum.
5. Divisional Operations Manager,  
Southern Railway, Trivandrum-695014.
6. Senior Divisional Operations Manager,  
Southern Railway, Trivandrum-695014. Respondents

**(By Advocate Shri Thomas Mathew Nellimoottil)**

**The application having been heard on 2.3.2007,  
the Tribunal on the same day delivered the following:**

**ORDER**

**HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

When the matter came up before the Bench, Learned counsel for the applicant stated that, against the impugned order A-8, the applicant has filed an Appeal Petition (A9) on 18.4.2005 before the 6<sup>th</sup> respondent. Besides, he has submitted A-5 representation on 20.1.2005 before the 2<sup>nd</sup> respondent in respect of the relief of regularisation and treatment of the period as injured on duty. None of these representations have been acted upon so far. In as much as the available remedies have not been exhausted, at this sage, it would only be appropriate if a suitable direction is issued to the authorities concerned, to dispose of the pending representations (A5 and A9) duly within a time frame fixed by this Tribunal.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if such a direction is given.
3. In these circumstances, it is directed that, the appropriate authorities shall dispose of A-5 representation and A-9 appeal within a period of three months from the date of receipt of a copy of this order.
4. O.A. is disposed of as above. No costs.

Dated the 2<sup>nd</sup> March, 2007

GEORGE PARACKEN  
JUDICIAL MEMBER

N.R.K.  
N. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER